

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3809/2021

(Arising out of impugned final judgment and order dated 11-12-2020 in RP No. 1984/2015 passed by the National Consumers Disputes Redressal Commission, New Delhi)

UNITED INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SUSHIL KUMAR GODARA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.30992/2021-EXEMPTION FROM FILING AFFIDAVIT )

Date : 26-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Amit Kumar Singh, AOR  
MRS. K. ENATOLI SEMA, Adv.  
MS. CHUBALEMLA CHANG, ADV.  
MR. AMITH J, ADV.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

According to the office report the service has been effected upon the sole respondent. However, none has entered appeared on behalf of the respondent.

Considering the issues involved in the matter, we request Ms. Gauri Puri, learned advocate to assist this Court as Amicus Curiae. The Registry is directed to send a copy of the paper book to Ms. Puri, learned advocate.

Considering the facts and circumstances, we modify the earlier order of stay and direct the petitioner to deposit a sum of Rs.6½ lakhs in the Registry of this Court within two weeks.

List on 15.09.2021.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER